

(b) if so, which of them have been accepted; and

(c) the action taken thereon?

**The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman):** (a) to (c). The recommendations embodied in the Report of the Election Commission on the Third General Elections are under scrutiny by Government.

#### Employees of Food Department

70. **Shri D. C. Sharma:**  
**Shri Bhagwat Jha Azad:**  
**Shri M. L. Dwivedi:**  
**Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri P. C. Borooah:**  
**Shri A. N. Vidyalankar:**  
**Shri P. R. Chakraverti:**  
**Shri K. N. Tiwary:**  
**Shri S. M. Banerjee:**  
**Shri P. H. Bheel:**  
**Shri P. K. Deo:**  
**Shri Shree Narayan Das:**  
**Shri Kajrolkar:**  
**Shri Dharmalingam:**

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state:

(a) whether the employees working in the Department of Food and its attached offices are being asked to opt for service with the Food Corporation of India, or face uncertainty about their jobs;

(b) whether it is a fact that the employees of the Department of Food are unhappy about their inter-seniority and promotions in the Corporation and their losing the service of the Central Government; and

(c) if so, the reaction of Government thereto?

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Govinda Menon):** (a) The question regarding the terms and conditions of service of the employees of the Food Department, who have been or will

hereafter be transferred to the Food Corporation of India, is at present under the consideration of the Government. One of the proposals under consideration in this context is to give such employees an option to elect for service under the Food Corporation or for continuing in the Food Department or its offices some of the functions of which are gradually being taken over by the Food Corporation of India.

(b) There have been some representations to this effect.

(c) As stated in reply to part (a) of the question, the procedure and the terms and conditions of service in this context are at present under the consideration of the Government and final decision will be taken by the Government only after fully considering all the aspects of this question.

#### "Work to Rule" Campaign by Air India Employees

71. **Shri Kajrolkar:**  
**Shri Madhu Limaye:**  
**Shri Yashpal Singh:**

Will the Minister of Transport, Aviation, Shipping and Tourism be pleased to state:

(a) whether the employees of Air India who have been observing "Work to Rule" for about a month have given it up;

(b) if so, whether the administration have arrived at any settlement with the employees; and

(c) if so, its terms?

**The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy):** (a) Yes, Sir.

(b) and (c). The Air Corporation's Employees' Union called off the agitation after the Management had sought and held a meeting with the Presiding Officer of the National Industrial Tribunal along with the Union representatives.